

C.A.T. Bench, Jaipur

Date of Order	Orders
08-07-02	OA no. 40/2001 with Mrs no. 113/2002 The learned Mr. Mamish Bhandari, Counsel for applicant Mr. D.K. Swami, Proxy Counsel for Mr. Bhanwar Bageri, Counsel for Respondents. The learned Counsel for the applicant has submits that the applicant has been granted the relief sought for by this OA and thus seeks to withdraw the OA. Affidavit of the order dated 17-05-2002 has been produced before us by the respondents to support the fact that the applicant has been granted relief prayed for. In view of this the OA has become infructuous and the same is disposed of ^{as such}. M.A. No. 113/2002 as also become infructuous accordingly. <i>Received copy</i> <i>23/7/02</i> <i>copy sent to respondent</i> <i>15/8/03</i> <i>dated 20/8/02</i> J. K. KAUSHIKI JUDICIAL MEMBER A. P. NAGRATH ADMINISTRATIVE MEMBER